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PART III, SECTION 4

TELECOM REGULATORY AUTHORITY OF INDIA
NOTIFICATION

New Delhi, the 8th November, 2019

(9 of 2019)

No. 116-6/2017-NSL-II/(Vol.III)----- In exercise of the powers conferred by sub-section (1) of section 36, read with sub-clauses (i), (iii) and (v) of clause (b) of sub-section (1) of section 11, of the Telecom Regulatory Authority of India Act, 1997 (24 of 1997), the Telecom Regulatory Authority of India hereby makes the following amendment to the Telecommunication Mobile Number Portability (Seventh Amendment) Regulations, 2018 (9 of 2018), namely:-

1. For sub-regulation (2) of regulation 1 of the Telecommunication Mobile Number Portability (Seventh Amendment) Regulations, 2018 (9 of 2018), the following sub-regulation shall be substituted namely: -

“(2) These regulations shall come into force from the 16th December 2019”.



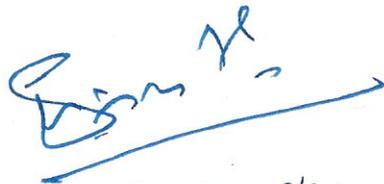
SECRETARY Incharge

Secretary-1/c
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Note : The Explanatory Memorandum explains the objects and reasons of the notification.

Explanatory Memorandum

1. On 13th December 2018, TRAI had issued the Telecommunication Mobile Number Portability (Seventh Amendment) Regulations, 2018 (9 of 2018), to the principal regulations of Telecommunication Mobile Number Portability (MNP) Regulations 2009 (8 of 2009).
2. Considering the preparedness of Telecom Service Providers and Mobile Number Portability Service providers, the timeline for implementation of Telecommunication Mobile Number Portability (Seventh Amendment) Regulations, 2018, was extended from 13th June 2019 to 30th September 2019 vide Notification dated 12th June 2019 and subsequently from 30th September 2019 to 11th November 2019 vide Notification dated 27th September 2019.
3. However, due to technical issues at the end of Telecom Service Providers and Mobile Number Portability Service providers, Acceptance Testing of the detailed 'Test Schedule and Test Procedure' issued by Telecom Engineering Centre, Department of Telecommunications, could not be completed successfully within the stipulated time. Therefore, the Authority has decided to extend the time for implementation of these regulations from 11th November, 2019 to 16th December 2019.
4. Therefore, sub-regulation (2) of regulation 1 of the Telecommunication Mobile Number Portability (Seventh Amendment) Regulations, 2018 (9 of 2018) has been amended.


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